

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 10.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.01/BB/2 018	-	Admission	Sec 9 of IB	Mr. Gnana Guruswamy Vs Brain Services Pvt Ltd

SL. NAME (IN CAPITAL)  
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

① **S. NARENDRA KUMAR**  
**98805 93050**

*Petitioner.*

*BRUNNUNUNUW*

② **H. R. SIVAGANESH**  
**9845351144**

*[Signature]*

**ORDER**

Matter is listed today for admission. PCS for Petitioner is present. The Counsel appearing for the Petitioner/Operational Creditor reported that, he is continuing only as Counsel for Petitioner and that he will not propose his name as IRP and he has requested the Tribunal to address a letter to IBBI-New Delhi for suggesting the name of IRP. Counsel has withdrawn Form-2 filed by him and that he is continuing only as Advocate for the Petitioner. He further reported that, other objections have already been complied. Therefore, notice is to be ordered to Corporate Debtor. Issue notice to Corporate Debtor. Registry to prepare notice and Counsel for Petitioner is directed to collect it from the registry and to serve it on Corporate Debtor and to file proof of service. List it on 05/02/2018.

*[Signature]*  
**Member (T)**

*[Signature]*  
**Member (J)**